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Date of Decision: 15.7.93.

1. OA 406/93
RAM GOPAL Vs. UNION OF INDIA & ANR.
2. OA 407/93
MOZI LAL Vs. UNION OF INDIA & ANR.

CORAM:

HON. MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.
HON. MR. O.P. SHARMA, ADMINISTRATIVE MEMBER.

For the Applicants ... SHRI A.C. UPADHYAYA.
For the Respondents ... ---

PER HON. MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

The applicants want to withdraw the applications. The prayer is accepted. The applicants will be at liberty to file fresh applications if they are aggrieved by any orders passed subsequently.

2. The OAs stand disposed of as withdrawn. No costs.

(O.P. SHARMA)
MEMBER (A)

(D.L. MEHTA)
VICE CHAIRMAN 7